

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 2334
TO BE ANSWERED ON 03.08.2021

Land Records of Farmer

2334. SHRI S. JAGATHRAKSHAKAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is true that by making land records the basis for farmer database, the Union Government will exclude women (if the land is in the name of the male head of the household), agricultural labourers, sharecroppers, tenant farmers, those associated in allied activities such as fishing, beekeeping, poultry, animal husbandry, pastoralism, sericulture, vermiculture and agro-forestry from accessing these services on the digital platform because they may not own agricultural land; and
- (b) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

- (a) & (b) As per the information received from the Ministry of Agriculture & Farmers Welfare, they are in the process to building Farmers Database and during phase-I, only farmers whose names figure in the land records are taken up.

Further, the Department of Land Resources is implementing the Digital India Land Records Modernization Programme (DILRMP) wherein one of the components is Computerisation of Land Records. In Computerisation of Land Records, only the existing land records, as existing in the tehsil/taluka, are computerised/digitized without inclusion or exclusion of names based on gender.
